IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

RA 93/91 IN OA 319/1988

SHRI S.A.M. BILGRANI

.....APPLICANT

VS.

UNION OF INDIA

· RISPONDENT

ORDER

The applicants have filed the present Review Petition under Section 22(3)F of Administrative Tribunals Act, 1985, for review of the judgement dated 5.4.1991 passed in OA 319/1988 titled 'Shri S.A.M. Bilgrani Vs. Union of India'.

- 2. The provisions laid down in C.P.C. for the Review of the judgement also apply to the review of its judgement by the Tribunal which are as follows:
 - (1) Discovery of new and important matter or evidence; or
 - (2) Some mistake or error either of fact or law or procedure apparent on the face of the record; it may or may not have been argued at the original hearing of the case;
 - (3) On any other sufficient reasons. "ejusdem generis".
- 3. We find that there is no error apparent on the face of the judgement, nor any other material piece of evidence has been alleged which was not in the knowledge of the applicants at the time of hearing of the main C.A. so as to call for reconsideration of the judgement. In the present case, the petition does not even enumerate any one of the above grounds.

سول

The petition is devoid of merit and is accordingly dismissed by circulation.

domana

(J.P. SHARMA) 5-6-91 MEMBER (J) (P.C. JAIN)
MEMBER (A)